

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:5899  
ANSWERED ON:02.05.2003  
SUPPLY OF FOODGRAINS  
SRIPRAKASH JAISWAL

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether FCI has stopped supplying foodgrains to export agencies after collecting more than Rs. 60 crore from them as reported in the Statesman dated March 11, 2003;
- (b) if so, the facts of the matter reported therein;
- (c) the reasons for stopping supply of foodgrains by the FCI to these exporters;
- (d) whether those PSUs which had tied up with private parties for exporting foodgrains are incurring huge losses as a result of such decision of FCI;
- (e) if so, the manner in which FCI propose to compensate these PSUs; and
- (f) if not, the reasons therefor?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SUBHASH MAHARIA )

(a),(b)&(c): To encourage export of foodgrains from the Central Pool, exporters are permitted to deposit the amounts for lifting the stocks from any part of the country, as per their choice. However, Food Corporation of India (FCI) imposes temporary restrictions for lifting of stocks from such regions which do not have sufficient stocks with them for meeting local Public Distribution System requirements. Other than these, FCI is continuing to make available foodgrains for export purposes.

FCI has not issued any directions to `District Magistrates` working under the Government of West Bengal.

(d),(e)&(f): PSUs undertake exports in their commercial judgement and FCI does not compensate for losses, if any.